# GOVERNMENT OF INDIA MINISTRY OF CULTURE LOK SABHA UNSTARRED QUESTION NO. 3530 TO BE ANSWERED ON 20.12.2021

#### **USAGE OF FUNDS COLLECTED THROUGH SALE OF TICKETS**

#### 3530. SHRI MARGANI BHARAT:

Will the Minister of CULTURE be pleased to state:

- (a) Whether funds collected through sale of tickets, issuing license for parking, food stalls, etc., in Centrally- protected monuments and monuments under respective State Governments goes to the Consolidated Fund of India or Consolidated Fund of the respective State;
- (b) Whether it is true that the Standing Committee on Transport & Tourism has recommended many times that fund so collected through the above stated means should be used for protection of monuments;
- (c) Whether any consultations have been held in this regard with the Ministry of Finance; and
- (d) If so, the outcome thereof?

### **ANSWER**

# THE MINISTER OF CULTURE, TOURISM AND DEVELOPMENT OF NORTH EASTERN REGION

## (SHRI G. KISHAN REDDY)

- (a). The revenue earned through selling of tickets, issuing license for parking etc. at Centrally Protected Monuments (CPM) is remitted to Consolidated Fund of India.
- (b). Yes, Sir.
- (c). Yes, Sir. As per provisions of Article 266 and 266(3) of Constitution of India no
- & moneys out of the Consolidated Fund of India shall be appropriated except in
- (d). accordance with law. Consequently, separate budget allocations are made for preservation and maintenance of CPMs under Archaeological Survey of India.